

Saturday, 19 September, 1857

PROCEEDINGS  
OF THE  
LEGISLATIVE COUNCIL OF INDIA,

FROM

January to December 1857.

VOL. III.

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CALCUTTA:

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1857.

## LAND CUSTOMS (BOMBAY).

## MESSAGE No. 116.

The Governor-General informs the Legislative Council that he has given his assent to the Bill which was passed by them on the 5th September 1857, entitled "A Bill to make better provision for the collection of Land Customs on certain Foreign Frontiers of the Presidency of Bombay."

By order of the Right Honorable the Governor-General.

CECIL BEADON,  
Secy. to the Govt. of India.  
Fort William, }  
The 11th Sept. 1857. }

Saturday, September 19, 1857.

## PRESENT :

The Honorable J. A. Dorin, Vice-President, in the Chair.

Hon. the Chief Justice,	E. Currie, Esq.,
Hon. Major General J. Low,	and Hon. Sir A. W. Buller.
Hon. B. Peacock,	
P. W. LeGeyt, Esq.,	

## POST OFFICE.

THE CLERK reported to the Council that he had received a communication from the Secretary to the Government of India in the Home Department forwarding copies of two communications from the Director General of the Post Office of India, with a view to the passing of an Act to render punishable the offence of demanding and receiving more than the authorized postage due on letters not prepaid.

## PORT-DUES (CALCUTTA).

MR. CURRIE presented the Report of the Select Committee on the Bill "for the levy of Port-dues and fees in the Port of Calcutta."

## PORT-DUES (MOULMEIN, &amp;c.)

MR. CURRIE also presented the Report of the Select Committee on the Bill "for the levy of Port-dues in the Ports of Moulmein, Rangoon, Dalthousie, Akyab, and Chittagong."

## MINORS (MADRAS).

MR. CURRIE moved the second reading of the Bill "to extend the provisions of Act XXI of 1855 in the Presidency of Fort St. George to Minors not subject to the superintendence of the Court of Wards."

The motion was carried, and the Bill read a second time.

## PORT-DUES (CUTTACK).

MR. CURRIE moved that the Bill "for the levy of Port-dues in certain Ports in the Province of Cuttack" be referred to a Select Committee consisting of the Chief Justice, Mr. LeGeyt, and the Mover.

Agreed to.

## PORT-DUES (BOMBAY).

MR. LEGEYT moved that the Chief Justice be added to the Select Committee on the Bill "for the levy of Port-dues and fees in the Port of Bombay."

Agreed to.

## PORT-DUES (KURRACHEE).

MR. LEGEYT moved that the Chief Justice be added to the Select Committee on the Bill "for the levy of Port-dues and fees in the Port of Kurrachee."

Agreed to.

## PORT-DUES (TUNKARIA AND BROACH).

MR. LEGEYT moved that the Chief Justice be added to the Select Committee on the Bill "for the levy of Port-dues in the Ports of Tunkaria and Broach."

Agreed to.

## CATTLE-STEALING (PENAL CODE).

MR. CURRIE moved that a communication received by him from the Bengal Government concerning papers formerly printed relative to the punishment of persons conniving at Cattle-stealing in order to obtain a reward for the restoration of the Cattle, be laid upon the table and referred to the Select Committee on "The Indian Penal Code."

Agreed to.

The Council adjourned.